

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**APPEAL NO. 32 OF 2016**

**&**

**APPEAL NO. 33 OF 2016 & IA NO. 86 of 2016**

**Dated: 11<sup>th</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 32 OF 2016**

**In the matter of :**

Jindal Stainless (Hisar) Ltd.		...Appellant(s)
	<b>Versus</b>	
Haryana Electricity Regulatory Commission & Ors.		...Respondent(s)

**APPEAL NO. 33 OF 2016 & IA NO. 86 of 2016**

**In the matter of :**

Jindal Stainless (Hisar) Ltd.		...Appellant(s)
	<b>Versus</b>	
Haryana Electricity Regulatory Commission & Ors.		...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur &

Counsel for the Respondent(s) : Mr. Samir Malick for R.2 & 3

**ORDER**

Admit. Issue notice. Mr. Samir Malick, learned counsel takes notice on behalf of Respondent Nos.2 & 3 and seeks two weeks time to file reply. Notice be issued to the other respondents returnable on 27.04.2016. Dasti in addition is permitted.

List the matter on **27.04.2016**. In the meantime, learned counsel for the respondent may file reply on or before 28.03.2016 after serving

copy on the other side. Thereafter, rejoinder may be filed on or before 14.04.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**

ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**